

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated: This the 24th day of AUGUST 2005.

Original Application No. 416 of 2005.

Hon'ble Mr. K.B.S. Rajan, Member (J)

Ashok Gautam, S/o Sri B.L. Gautam,
R/o 5-B, Ayodhya Kunj,
AGRA.

.....Applicant

By Adv: Sri A.K. Srivastava

V E R S U S

1. Union of India through General Manager,
N.C. Railway,
ALLAHABAD.
2. Divisional Railway Manager,
N.C. Railway Jhansi Division,
JHANSI.
3. Senior Divisional Personnel Officer,
N.C. Railway Jhansi Division,
JHANSI.
4. Senior Divisional Personnel Officer,
N.C. Railway Agra Division,
AGRA.

... Respondents

By Adv: Sri P. Mathur

O R D E R

Present: Sri A.K. Srivastava learned counsel for the
applicant.

Sri P. Mathur learned counsel for the
respondents has sent illness slip.

2. Counter Affidavit has been filed by the
respondents. Learned counsel for the applicant
submits that in two other identical cases this
Tribunal has passed final order at the admission



stage itself with the direction to the respondents to treat the entire OA as a representation and decide the same by passing a reasoned and speaking order within a period of two months from the date of communication of the said order.

3. Learned counsel for the applicant submits that a similar order would meet the ends of justice in this case itself.

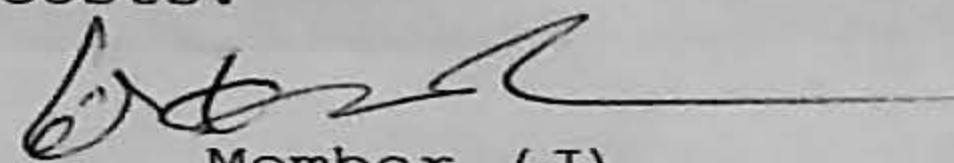
4. Though the respondents have filed the Counter Affidavit and this case could be decided on merit, for maintaining uniformity, it is left appropriate that notwithstanding the filing of the Counter Affidavit, the respondents may alongwith two other cases (OA No. 389/05 & OA No. 388/05) consider this case as well taking into account all the pleas raised in the OA including the grounds (which have not been specifically met in the counter affidavit) and decide the representation. In case the respondents come to the conclusion that the applicant's grievance could be redressed, they may accordingly pass suitable orders for re-transferring the applicant from Jhansi to Agra Division. In case they feel that the applicant has no case, the orders that may be sent, shall then be comprehensive, reasoned and speaking one.

5. Learned counsel for the applicant submitted certain additional documents which have been taken

on record and these will also form part of the OA. The applicant shall make available these documents alongwith copy of this order to the respondents for their consideration.

6. The OA is disposed of in terms of the above direction with no order as to costs. Disposal of the Representation (including the grounds taken as a part of such representation) be accomplished within a period of two months from the date of communication of this order.

The OA is finally disposed of and under these circumstances, no order as to costs.


Member (J)

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